



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

802

Application No..... of 200 2

Applicant(s) Smt. Manorama Baskhi Respondent(s).....

Advocate for Applicant(s) M/s. Prasanta Kr. Panda Advocate for Respondent(s).....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>D. for Rs.50/- filed Registration please</p> <p><i>By</i> <i>16.09.02</i></p> <p><i>Manu</i> <i>16.09.02</i></p> <p><i>On Memo</i></p> <p>Defects not removed</p> <p>For orders pl.</p> <p><i>By</i> <i>16.09.02</i></p> <p><i>Bench</i></p>	<p>REGISTER</p> <p><i>Registers</i></p> <p><u>1. ORDER DATED 16-09-2002.</u></p> <p>Seen the Petition. Heard learned Counsel for the Applicant. This Original Application be registered and a number be given.</p> <p>vice-chairman <i>Yoban</i> <i>16/09/2002</i> Memo of (Judicial)</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy 1
order No. 16.9.02
handed over to
counsel for both
sides.

By
To 16.9.02

copies of OA
No. 16.9.02 alongwith
copies of OA communicated
to all resps.

By
To 23.9.02

02. ORDER DATED 16-09-2002.

Heard Mr. P. K. Panda, learned Counsel for the Applicant and Mr. A. K. Bose, learned Senior Standing Counsel for the Union of India.

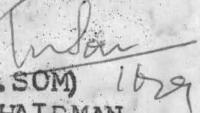
The Applicant, a Post Graduate Teacher (PGT) of Mathematics in Jawahar Navodaya Vidyalaya, Belpada in the District of Bolangir, (Orissa) having faced a transfer to join in Jawahar Navodaya Vidyalaya, Mathar in the district of Bilaspur, in Chhattisgarh has filed this Original Application, U/s. 10 of the Administrative Tribunals Act, 1985, challenging her order of transfer and relief under Annexures-1 and 2. Transfer is an incident of service. Grievances, if any, against such transfer should be redressed before the competent authority. In the present case, as appears from the averments made in this O.A., the Applicant had previously represented for her transfer under Annexure-3 series and claims to have submitted a representation on 12-8-2002 raising grievances against the present transfer. Applicant, as it appears, has requested to her authorities to give her a posting at Orissa as she has got family problems like ailment of her mother-in-law stationed somewhere at Bhubaneswar. Without entering into the merits of this case, we dispose of this O.A. with direction to the Respondents to consider the grievances of the Applicant, as raised in her representation.

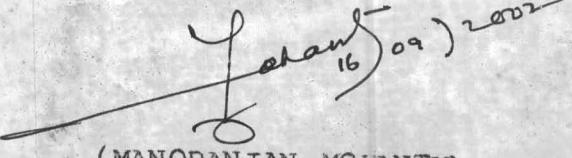
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Contd.... Order....Dt.16-9-2002.

and in the present Original Application (by treating the present Original Application to be a representation) and redress the grievances of the Applicant, as due and admissible under the Rules, within a period of one month.

Send copies of this order alongwith Original Application to the Respondents. Free copies of this order be given to the learned Counsel for the Applicant and Mr. A. K. Bose, learned Senior Standing Counsel for the Union of India; on whom a copy of this Original Application has been served.


(B.N. SOM) 16/9
VICE-CHAIRMAN


(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)